

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH, AHMEDABAD.

M.A./O.A./T.A./ 79 / 1089

G H A Malik

Applicant(s).

Versus

Z N Sheikh

Adv. for the  
Petitioners.

Union of India & C

Respondent(s).

Z M V

Adv. for the  
Respondents.

SE. NO	DATE.	ORDERS.
		<u>Removed</u> <u>Transfer</u> (Copy Served)
10/2		Pr. notice of valid- able address to copy with
27/2		ID RHD received from resp. no. 2.
27/2/89		Both advocates present. By consent adjourned to 8/3/89 for further directions.
		<u>PSM</u> <u>7/2/89</u>
8/3/89		PLS
10/3/89		PS (for change from 8/3/89 to 10/3/89 due to heavy hand)
10/3		Pr. notice of valid address to copy

  
A. V. Kazi  
Deputy Registrar (I)  
Central Administrative Tribunal  
Ahmedabad Bench.

①  
O.A./79/89

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman

Hon'ble Mr. P.M. Joshi .. Judicial Member

09/02/1989

Heard learned advocates Mr. Z.N. Shaikh and Mr. R.M. Vin for the petitioner and respondents respectively. Application admitted. Issue notice on the respondents to reply on interim relief within 15 days. The petitioner is on leave and by way of ad interim relief, directed to be allowed to be continued on it. The case be posted on 27th February, 1989 for further direction and interim relief.

*Pravin*

( P H Trivedi )  
Vice Chairman

*JM*

( P M Joshi )  
Judicial Member

\*Mogera